

MANIPUR



GAZETTE

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 219

Imphal, Monday, October 19, 2020

(Asvina 27, 1942)

**GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, October 19, 2020

No. 2/33/2020-Leg/L : The following Ordinance promulgated by the Governor of Manipur on 14-10-2020 is hereby published in the Manipur Gazette for general information :

The Manipur Conservation of Paddy Land and Wetland (Amendment)

Ordinance, 2020

(Manipur Ordinance No. 6 of 2020)

Promulgated by the Governor of Manipur in the Seventy-First
Year of the Republic of India.

An

Ordinance

*further to amend the Manipur Conservation of Paddy Land
and Wetland Act, 2014.*

WHEREAS, the Legislative Assembly of Manipur is not in session and the Governor is satisfied that circumstances exist which render it necessary for her to take immediate action.

NOW, THEREFORE, in exercise of the power conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Manipur is pleased to promulgate the following Ordinance:-

1. (1) This Ordinance may be called the Manipur Conservation of Paddy Land and Wetland (Amendment) Ordinance, 2020.

Short title and commencement.

(3) It shall come into force at once.

- Act No. 10 of 2014. **2.** In section 3 of the Manipur Conservation of Paddy Land and Wetland Act, 2014,-
- Amendment of section 3.
- (i) for (.), (:) shall be substituted; and
- (ii) the following proviso shall be inserted, namely:-
- Act No. 33 of 1960.
- “Provided that agricultural land already diverted without the approval of Government before the commencement of this Ordinance shall be dealt with under section 20 of the Manipur Land Revenue and Land Reforms Act, 1960.”.

Raj Bhavan, Imphal
The 14th October, 2020

NAJMA HEPTULLA
Governor of Manipur

NUNGSHITOMBI ATHOKPAM
Secretary (Law) to the Government of Manipur